

OFFICE OF THE DISTRICT & SESSIONS JUDGE, JALANDHAR
Office Order

Hon'ble High Court of Punjab & Haryana vide its Order No. 28/RG/SPL.1/ Misc. dated 30.06.2020 has conveyed that Administrative Committee has pleased to resolve that Order No. 24/RG/SPL.1/ Misc. dated 10.06.2020 shall continue till further orders. In view of the above mentioned directions as well as in consultation made with President, District Bar Association, Jalandhar, Nakodar and Phillaur and keeping in view the fact that Jalandhar District is in Red Zone, the filing of non-urgent cases has been allowed vide this Office Order bearing Endst. No. 1233-41 dated 11.06.2020. Now, criteria regarding filing of non-urgent cases of all categories pertaining to Superior and Subordinate Courts of this Sessions Division is revised w.e.f. **01.07.2020** as under: -

Sr. No.	Name of the Category in case of Non - urgent Cases	Total Number of Case allowed per day
1	Family Court Cases (All Categories) at Jalandhar Headquarters	30 (Thirty)
2	Cases under Negotiable Instrument Act	50 (Fifty)
3	All the Other Categories except mentioned at Sr. 1 & 2 (pertaining to the Superior Courts and Lower Courts both)	50 (Fifty)
4	Family Court Cases (All Categories) at Sub - Division where Court is conducted once a week	10 (Ten) per fortnight
5	All Categories except mentioned at Sr. No. 4 for Sub - Division	30 (Thirty)

Note: These Cases can be increased or decreased keeping in view the prevailing conditions pertaining to Covid - 19 in Jalandhar Sessions Division.

Entrustment regarding Family Court Cases will be made by Principal Judge, Family Court, Jalandhar. One Advocate shall not file more than six cases (Three cases of all the other categories and three cases of NI Act) per day. It is ordered that no litigant or Clerk of Advocate shall be allowed to enter the Court premises except where the personal appearance of the party is required by the Court. All the other instructions pertaining to Filing, Entrustment, Video Conferencing, safety measures etc. conveyed vide previous orders of this Office, during the COVID 19 period, will prevail till the orders of restrictive functioning of Courts are in operation.

Sd/-
**I/c District & Sessions Judge,
Jalandhar.**

Dated 30/6/2020

Endst. No. 1370-78 G/- Covid 19

Reader/ Incharge JSC Room/ System Officer/ Concerned official to note for strict compliance and copy be displayed on Notice Board of this Office/ Court. Copy is forwarded through email to the following for information and necessary action: -

1. The Registrar General, Punjab & Haryana High Court, Chandigarh.
2. All the Judicial officers of Sessions Division Jalandhar including Secretary, DLSA, Jalandhar through the Whatsapp group also.
3. The Deputy Commissioner Jalandhar.
4. The Commissioner of Police Jalandhar.
5. The SSP (Rural), Jalandhar.
6. The Superintendent, Central Jail at Kapurthala.
7. The District Attorney, Jalandhar
8. The President/ Secretary, District Bar Association, Jalandhar, Nakodar & Phillaur.
9. Copy of this order be uploaded on website of this Office for information of General Public along with the list of Mobile numbers of Superintendent, DSA & System Officer of this Sessions Division.

Sd/-
**I/c District & Sessions Judge,
Jalandhar**